

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 191/MP/2016

Subject : Petition under Section 79(1) (c) read with Section 79 (1) (f) of the Electricity Act, 2003 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 *inter alia* seeking a direction to the respondent to operationalize the Long Term Access granted to the petitioner.

Date of hearing : 6.10.2016

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : DB Power Limited

Respondent : Power Grid Corporation of India Limited

Parties present : Shri Buddy Rangnathan, Advocate, DB Power
Shri Deepak Khurana, Advocate, DB Power
Shri Vikas Mishra, Advocate, DB Power.

Record of Proceedings

Learned counsel for the petitioner mentioned the matter and submitted that the petitioner has filed the petition on 5.10.2016 seeking direction to CTU to operationalize 175 MW LTA granted to the petitioner for supply of power from its 1200 MW coal based thermal power plant located in the State of Chhattisgarh. Learned counsel requested the Commission to issue notice to the respondent.

2. After hearing the learned counsel for the petitioner, the Commission directed to issue notice to the respondent.

3. The Commission directed the petitioner to serve copy of the petition on the respondent immediately, if already not served. The respondent was directed to file its

reply by 20.10.2016 with an advance copy to the petitioner who may file its rejoinder, if any, by 24.10.2016. The Commission directed the respondent and the petitioner that due date of filing the reply and rejoinder should be strictly complied with. No extension shall be granted on that account.

4. The petition shall be listed for hearing on 27.10.2016.

By order of the Commission

Sd/-

**(T. Rout)
Chief (Legal)**